

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Application No.162 of 2018

Date of order: This the 2ND Day of May 2018.**HON'BLE Mr.S.N.TERDAL, JUDICIAL MEMBER**

Shri Ranendra Kalit
S/O-Late Jogendra Kalita,
Ex-Assistant Executive Engineer.
Office of the Chef Engineer-II
Brahmaputra Board
Basistha, Guwahati-781029

Applicant

By Advocate Mrs. U.Dutta

-Vs-

1. Union of India
Represented by the Secretary
To the Government of India,
Ministry of Water Resources,
New Delhi-110001.
2. The Brahmaputra Board,
Represented by it's Chairman
Basistha, Guwahati-781029
3. The Vice-Chairman
Brahmaputra Board,
Basista, Guwahati-781029
4. The General Manager
Brahmaputra Board,
Basistha, Guwahati-781029
5. The Secretary,
Brahmaputra Board,
Basistha, Guwahati-781029
6. The Chief Engineer II
Brahmaputra Board,
Basistha, Guwahati-781029

By Advocate Mr.S.K.Ghosh, Addl.C.G.S.C.

OR D E R (ORAL)**Per Hon'ble Mr.S.N.Terdal:**

1. Heard Mrs.U.Dutta, learned counsel for the Applicant and Mr. S.K.Ghosh, learned Addl.C.G.S.C. for the Respondents. Perused the O.A. and the documents.
2. Admit. Issue notice. Mr.S.K.Ghosh, learned Addl.C.G.S.C. accepts notice on behalf of all the Respondents. At the request of the counsel for the Applicant and consented to by the counsel for the Respondents, this O.A. is taken up for final hearing at this stage. .
3. Though the Applicant has challenged the charge sheet bearing No.BB/Vig-1/2006/Pt-V/2 dated 20.10.2011 , the impugned Inquiry Report dated 08.12.2014 and Penalty order No.BB/Vig-98/2016/12 dated 26.10.2017 passed by the Disciplinary authority, however, at the time of hearing, the learned counsel for the Applicant submitted that his statutory appeal is pending since 2017. If a direction to the Respondents to dispose of the same within a time frame is given this O.A. may be disposed of.
4. In the circumstances, O.A. is disposed of with a direction to the Respondents to dispose of the pending statutory appeal within a period of 2 months from the date of receipt of this order. No order as to costs.

(S.N.TERDAL)
JUDICIAL MEMBER

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